to Questions

Bogus Currency Notes

4099. SHRI ANANTRAY DEV-SHANKER DAVE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) what is the number of bogus currency notes found in different States in India during the last three years; and

'(b) what are the denominations of such currency and what is the number of persons arrested for such scandal?

MINISTER OF STATE τN THE THE MINISTRY OF PARLIAMEN-TARY AFFAIRS AND THE MINIS-STATE IN THE MINIS-TER OF AFFAIRS TRY OF HOME (SHRI JACOB): (a) and (b) A M. M. Statement showing State-wise data available on the number and denominations of bogus currency notes recovered seized, as well as the persons arrested for these offences during the last three years is enclosed. at Annexure. [See Appendix CLXV, Annexure No. 75]

Attack on Ms. Chandralekha IAS

4100. SHRI GAYA STNGH: SHRI CHATURANAN MISHRA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government's attention ha_s been drawn to the acid attack on Ms. Chandralekha, an IAS officer, who has resigned from the service;

(b) whether she has complained to Government in this regard; and

(c) if so, the details thereof and action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AF-FAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AF-FAIRS (SHRI M. M. JACOB): (a) Yes, Sir.

(b) A representation has been received from Dr. Subramanjam Swamy, Member of Parliament, Rajya Sabha regarding the attack on Ms. Chandralekha.

(c) The representation was to the effect that although the acid attack has completely disfigured Ms. Chandralekha's face and the thrower of the acid apprehended on the spot by Ms. Chandralekha's driver, the Tamil Nadu Government appears to be going slow on the investigations.

The registration, investigation, detecion and prosecution of crimes is the responsibility of the State Government. However, the Central Government asked for a report from the Government of Tamii Nadu regarding the attack on Ms. Chandralekha. The Government of Tamil Nadu have reported that case no, 1395 92 uls 307 IPC was registered in F.2 Egmore Police Station and was investigated. The accused, (1) Pandi Chokka More, (2) Anna alias Anna Durai, (3) Sunil Damodar Pandey and (4) Surla, were charged before the XIV Metropolitan Magistrate Court, Egmore, Madras on 16.11.92 under Section 120(b) 326, 307 read with 34 I.P.C. Pandit Chokka More, Anna alias Anna Durai and Sunil Damodar Pandey were released on bail. Efforts are being made to bring Surla who was arrested by the Bombay Police to Madras Judicial proceedings are in progress.

Fleeing of Persons due to Terrorism

4101. DR. JINENDRA KUMAR JAIN:

SHRI RAM JETHMALANI

Will the Minister of HOME AFFAIRS be pleased to state;

(a) whether it is a fact that for the last so many years the people of different States in the country are compelled to leave their homes due to terrorism and communalism prevailing in the States;